

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2020

- Subject** : Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for combined assets under East-West Transmission Corridor Strengthening Scheme in Western Region
- Date of Hearing** : 26.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 16 others
- Parties Present** : Shri Abhishek Vikas, Advocate, BSPHCL
Shri Navin Prakash, Advocate, BSPHCL
Shri J.B. Nidhi, BSPHCL
Shri Umang Anand, BSPHCL
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit K. Jain, PGCIL

Record of Proceeding

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for combined asset which include Asset-1:400 kV D/C Raigarh-Raipur Transmission Line along with associated bays; Asset-2: 400 kV D/C Ranchi-Rourkela Transmission Line and Extension of Ranchi Sub-station; Asset-3: Provision of 40% Fixed Series Compensation package at Raipur Sub-station; and Asset-4: 400 kV D/C Rourkela-Raigarh Transmission Line and associated bays at Raigarh and Rourkela under East-West Transmission Corridor Strengthening Scheme in Western Region. The instant assets were put into commercial operation during the 2009-14 period. He submitted that the Commission vide order dated 18.3.2016 in Petition No. 21/TT/2015 had trued up the tariff of the 2009-14 period and determined the tariff of the 2014-19 period. He submitted that all the assets of the project are combined into a single asset with effective COD as 1.7.2011 for determination of transmission tariff as per Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.



2. Learned counsel for Bihar State Power (Holding) Company Ltd. (BSPHCL), Respondent No.12, sought two weeks' time to file reply in the matter.
3. The Commission directed the respondents, including BSPHCL, to file their reply by 11.3.2020 and the petitioner to file rejoinder, if any, by 18.3.2020. The Commission also directed the parties to comply with the above directions within the specified timelines and further observed that no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

